

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**DATTA KRUPA ROLLER FLOUR MILL PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	<b>DATTA KRUPA ROLLER FLOUR MILL PRIVATE LIMITED</b>
2. Date of incorporation of corporate debtor	November 17, 2005
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01119MH2005PTC245062
5. Address of the registered office and principal office (if any) of corporate debtor	Plot No. C 32-34, MIDC Parbhani, Parbhani MH 431401 IN
6. Insolvency commencement date in respect of corporate debtor	April 28, 2023
7. Estimated date of closure of insolvency resolution process	October 25, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	<b>Krishna Chamadia</b> IBBI/IPA-001/IP-P00694/2017-2018/11220
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> B-13, Anjani Complex, Perara Hill Road, Andheri East, Mumbai - 400099 <b>Email:</b> krishna@sphereadvisory.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> B-13, Anjani Complex, Perara Hill Road, Andheri East, Mumbai - 400099 <b>Process Email Id:</b> dattakrupa.ibc@gmail.com
11. Last date for submission of claims	May 12, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Datta Krupa Roller Flour Mill Private Limited** on April 28, 2023

The creditors of **Datta Krupa Roller Flour Mill Private Limited**, are hereby called upon to submit their claims with proof on or before May 12, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or preferably by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date : 01/05/2023**  
**Place : Mumbai**

**Krishna Chamadia**  
(Interim Resolution Professional)  
In the matter of  
**Datta Krupa Roller Flour Mill Private Limited**

